NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 136(ND)11 **CA. NO**.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J)

SK. MAHARAJ KRISHAN HANJURA

HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2016

NAME OF THE COMPANY: M/s. Navneet Garg V/s.M/s Xilon Trading Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

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Learned counsel for the parties are present. Learned for the respondent has stated that he has no objection in case the file is restored to its original number subject to the payment of costs. Learned counsel has proceeded to state that the petitioner has been adopting dilly-dallied tactics in the matter as a consequence of which the trail of the case has protracted. Taking into consideration the submissions of the learned counsel for the respondent the file is restored to its original number subject, however, to the payment of costs to the tune of Rs. 5000/- which shall be deposited in the Library Fund of this Tribunal. Learned counsel for the parties shall advance arguments in the matter on the next date where after no further opportunity shall be provided.

List on 26.10.2016.

(R.Varadharajan)

Member (Judicial)

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(Maharaj Krishan Hanjura) Member (Judicial)